

FIR No. 385/2020

PS: Mundaka

U/s : 33/38 Delhi Excise Act

State Vs. Ashok Kumar

08.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Shri Rahul Verma, Ld. LAC of accused.

Accused Ashok S/o Moti Lal, R/o D-3/3, Rohini, Sector 20, Delhi (accused is in JC).

Bail bond and surety bond for the sum of Rs.20,000/- furnished on behalf of the accused, same are accepted. Original RC retained on record. Necessary robkar be issued accordingly.

Release warrant be prepared as per law.



MOHIT SHARMA
DUTY MM-02/WEST
DELHI/08.08.2020

FIR No. 170/2020
PS: Punjabi Bagh
U/s : 279/304A IPC
State Vs. Paras Wadhwa

08.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for applicant Shri Satyendra Mishra (through video-conferencing on CISCO webex).

This application has been moved by applicant seeking release of **vehicle bearing no.DL-1SAD-7757** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-1SAD-7757** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/08.08.2020

मोहित शर्मा
FIR No. 5227/2020
PS: Punjabi Bagh
U/s : 379/411 IPC
State Vs. Vishal @ Vicky

08.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Ajay Kumar Yadav (through video-conferencing on CISCO webex).

Accused Vishal @ Vicky S/o Rajesh R/o H.No.76, Plot No.80, Gaj Sultan Puri, Delhi (accused is in JC).

Arguments heard partly on the present bail application through video-conferencing on CISCO webex.

Counsel for accused has submitted that accused be released on bail in the present case since he is in JC since 11.06.2020 and he was previously involved in one other case in which he has been released on bail.


Ld. APP for the state has submitted that the address of the accused needs to be verified and the previous involvement record of accused has not been filed by the IO. Accordingly, Ld. APP for the State submits that IO may be directed to verify the address of accused and also to file previous involvement record of accused.

Heard. Perused.

IO is directed to verify the address of accused and file report on the next date of hearing alongwith previous involvement record of accused.

Reply of IO shows that charge sheet has been filed. Accordingly, put up the application before the concerned court on 10.08.2020.

Copy of order be sent to the concerned IO through electronic mode.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/08.08.2020

E.FIR No.400/2020
PS: Moti Nagar
U/s : 379/411 IPC
State Vs. Md. Maksood

08.08.2020


Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Surety in person.

Accused Md. Maksood, S/o Md. Mahmood, R/o W-88/97, Amar Park, Zakhira, Moti Nagar, Delhi (accused is in JC).

Bail bond and surety bond for the sum of Rs.15,000/- furnished on behalf of the accused, same are accepted. Original FDR of surety retained on record.

Release warrant be prepared as per rule.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/08.08.2020

FIR No. 280/2020
PS: Ranjit Nagar
U/s : 25/54/59 Arms Act

08.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Shri Rahul Verma, Ld. LAC of accused.

Accused Karan, S/o Prabhu Dass, R/o A-531, A/H 205, T Huts, Railway colony, Katputli colony, New Patel Nagar, Delhi 110008 (accused is in JC).

Bail bond and surety bond for the sum of Rs.15,000/- furnished on behalf of the accused, same are accepted. Original RC retained on record. Necessary robkar be issued accordingly.

Release warrant be prepared as per law.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/08.08.2020

FIR No. 10556/2020
PS: Tilak Nagar
U/s : 379/411/34 IPC
State Vs. Rakesh @ Rocky

08.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Shri Rahul Verma, Ld. LAC of accused.

Accused Rakesh @ Rocky S/o Amar Singh, R/o F-7, Near Sunil Dairy, Nihal Vihar, Delhi (accused is in JC).

Present bail application has been filed on behalf of accused. I have perused the application, reply of IO and the previous involvement report filed by the IO. There is a contradiction between the above said three documents with regard to the sections involved in the above stated FIR.


Copy of FIR has not been annexed alongwith the bail application or the reply of IO.

As per reply of IO, charge sheet has been filed before the concerned court.

IO is directed to file reply explaining the contradiction and to file a copy of FIR alongwith the reply.

Put up the application before the concerned court on 10.08.2020.

Copy of order be sent to the IO through electronic mode.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/08.08.2020

FIR No. 768/20

PS: Ranhola

U/s : 33 Delhi Excise.Act

State Vs. Santosh

08.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri S.P.Sharma (through video-conferencing on CISCO webex).

Accused Santosh W/o Suresh R/o Z-41, Deepak Vihar, Vikash Nagar, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is a lady and ready to furnish the bail bond to the satisfaction of Hon'ble court. It is further stated that accused belongs to poor family and only one other case pending against her and in the present case, police is the complainant and no public witness has been joined. Further, recovery has been effected and further JC of accused is not required.


Reply of IO perused.

IO has opposed the bail application on the ground that accused is a habitual offender and can repeat similar offence if released on bail.

Ld. APP for the State has opposed the bail application and argued that accused has been previously involved in the similar offence and may repeat the offence if released on bail.

Considering the submissions made and gravity of the offence, likelihood of accused committing similar offence, if released on bail and the fact that the matter is at an initial stage, I do not deem it proper to admit the accused on bail at this stage. Accordingly, the bail application of accused Santosh is dismissed.

Order be uploaded on the website of Delhi District Court. Copy of order be sent to counsel for accused through electronic mode/given dasti if counsel is physically present to receive the copy.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/08.08.2020

08.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

This application has been moved by applicant seeking release of **vehicle bearing no.DL-10-SX-9954** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case ***Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638***, and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-10-SX-9954** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/08.08.2020

FIR No.0676/2020

PS: Punjabi Bagh

U/s : 279/337 IPC

08.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Applicant in person.

This application has been moved by applicant seeking release of **vehicle bearing no.DL-13SD-3243** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-13SD-3243** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.



MOHIT SHARMA
DUTY MM-02/WEST
DELHI/08.08.2020

FIR No. 130/2020
PS: Punjabi Bagh
U/s : 307/34 IPC

08.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

None for accused.

Accused Vivek Mehra @ Goldy, S/o Sanjay, R/o House no.X-36, Ashok Nagar, Tilak Nagar, Delhi (accused is in JC).

Bail bond and surety bond for the sum of Rs.25,000/- furnished on behalf of the accused, same are accepted. Copy of pay slip of surety retained on record.

Release warrant be prepared as per rule.


MOHIT SHARMA
DUTY MM-02/WEST
DELHI/08.08.2020

FIR No. 662/20

PS Punjabi Bagh

State Vs. Annu @ Kunal

07.08.2020

Present: Ld. APP for the State.

None for accused.

Verification report received.


Put up on 08.08.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
07.08.2020.

08.08.2020

P: Ld. APP for state
None for accused

Surety of accused not present.
Put up for consideration of
bail bond / report of FO on 09.08.2020.


08.08.2020
महानगर दण्डाधिकारी-01 (एन आई एक्ट) तीस हजारी, दिल्ली
Metropolitan Magistrate-01 (NI Act) THC, Delhi

FIR No. 013118/20

PS Ranhola

07.08.2020

Present: Ld. APP for the State.

None for accused.

Verification report received.

Put up on 08.08.2020

State vs Vijay

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
07.08.2020.

08.08.2020

Ld. APP for state
None for accused

security of accused not present,
put up for consideration of bail bond/
report of I.O. on 9.8.2020.

महानगर दण्डाधिकारी-01 (एन आई एक्ट) तीस हजारी, दिल्ली
Metropolitan Magistrate-01 (NI Act) THC, Delhi
08.08.2020

FIR No. 013118/20

PS Ranhola

07.08.2020

Present: Ld. APP for the State.

None for accused.

Verification report received.

Put up on 08.08.2020

State vs Vijay

(DEEPIKA THAKRAN)

Duty MM-II, West Dist, THC, Delhi

07.08.2020.

08.08.2020

Ld. APP for state
none for accused

security of accused not present,
put up for consideration of bail bond/
report of I.O. on 9.8.2020.

M a
महानगर दण्डाधिकारी-01 (एन आई एक्ट) तीस हजारी, दिल्ली
Metropolitan Magistrate-01 (NI Act) THC, Delhi
08.08.2020

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FIR No. 283/19

PS Patel Nagar

State Vs. Shekhar @ Praveen

07.08.2020

Present: Ld. APP for the State.

None for accused.

Verification report received.

Put up on 08.08.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
07.08.2020.

08.08.2020

P. Ld. APP for state
none for accused

surety of accused not present.
Put up for consideration of bail bond/report
of I.O. on 9/8/2020

[Signature]
Duty महानगर दण्डाधिकारी-01 (एन आई एफटी) तीस हजारी, दिल्ली
Metropolitan Magistrate-01 (N/Ac) THC, Delhi
08.08.2020

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FIR No. 283/19

PS Patel Nagar

State Vs. Shekhar @ Praveen

07.08.2020

Present: Ld. APP for the State.

None for accused.

Verification report received.

Put up on 08.08.2020

(DEEPIKA THAKRAN)
Duty MM-II, West Dist, THC, Delhi
07.08.2020.

8/8/2020

P. Ld. APP for state
None for accused

Surety of accused not present.
Put up for consideration of bail bond/report
of I.A. on 09.08.2020

[Signature]
Duty महानगर दण्डाधिकारी-01 (एन आई एक्ट) तीस हजारी, दिल्ली
Metropolitan Magistrate-01 (NI Act) THC, Delhi

08/08/2020